

MANUPATRA WEEKLY WRAP

2nd - 7th March 2026



Case Laws

CIVIL

M/s Grid Engineers and Contractors & Anr. vs. Union Bank of India & Anr., Dated: 04.03.2026 (MANU/KE/0510/2026; 2026:KER:19606)

The Kerala High Court ruled that **intra-court appeals under Section 5 of the Kerala High Court Act, 1958 can be filed** against *ex parte ad interim* orders or orders that **impact a party's statutory rights**. The Division Bench delivered the clarification while reviewing a Single Judge's intra-court reference and a related writ appeal.

Kems Forging Ltd. vs. The State Industries Promotion Corporation of Tamil Nadu Ltd. (SIPCOT), Dated: 02.03.2026 (MANU/TN/0700/2026; 2026:MHC:913)

The Madras High Court observed that solar panel installation on an industrial plot **cannot be treated as using the land for its allotted industrial purpose**. The Division Bench upheld SIPCOT's decision to reacquire the 3.70-acre plot from Kems Forging Ltd., dismissing the company's appeal against a single-judge order.

Kerala High Court:

Intra-court appeal maintainable against *ex parte ad interim* orders impacting statutory rights

Madras High Court:

Solar panel installation cannot be treated as industrial activity

Kerala High Court:

Transfer of matrimonial case at advanced trial stage not warranted

Binu Das B vs. Smitha Raj L, Dated: 02.03.2026 (MANU/KE/0511/2026; 2026:KER:18706)

The Kerala High Court ruled that **transferring a matrimonial case at an advanced stage of the trial was unjustified** and set aside the order that shifted proceedings from the Family Court, Kollam to the Family Court, Punalur.

CRIMINAL

Appukuttan vs. State of Kerala, Dated: 03.03.2026 (MANU/KE/0508/2026; 2026:KER:18933)

The Kerala High Court has held that an investigating officer's **failure to record a victim's intellectual disability does not invalidate the prosecution case**, as long as the victim is competent to testify and can give rational answers. The court delivered the judgment in a criminal appeal challenging a Section 376 IPC conviction for rape.

MOTOR VEHICLES

Mariyakutty & Ors. vs. United India Insurance Company Ltd., Dated: 02.03.2026 (MANU/KE/0509/2026; 2026:KER:16880)

The Kerala High Court held that in motor accident death claims, **siblings cannot receive separate compensation for "loss of love and affection."** In a case involving a 21-year-old fatality in 2014, the court increased the dependency compensation while reducing the consortium portion, restricting it to the mother alone.

TENANCY

Dharmendra Vallabhbhai Ramani vs. Jetpur Swaminarayan Trust & Another, Dated: 03.03.2026 (MANU/GJ/0544/2026)

The Gujarat High Court rejected appeals by tenants seeking fixation of standard rent under Section 11(3) of the Bombay Rent Act for post-2001 constructions. The court clarified that because the **Bombay Rents Act was inapplicable to the concerned premises**, the tenants had no enforceable statutory remedy. Filing such applications, the court held, was a fundamentally flawed exercise lacking jurisdictional foundation and liable to be dismissed at the threshold.

Kerala High Court:

Siblings are not eligible to claim compensation under head of loss of love and affection in motor accident fatality cases.

Gujarat High Court:

Judicial determination of standard rent under Section 11(3) of Bombay Rents Act does not apply to buildings constructed after 2001 amendment.



News

05.03.2026

CIVIL

The **Bombay High Court** has denied permission for Muslim drivers and passengers to offer Namaz at the Chhatrapati Shivaji Maharaj International Airport, even during the limited period of Ramadan. The court observed that it could not compromise airport security under any circumstances, asserting that security would always be prioritized over religious considerations.

The **Bombay High Court** has raised concerns over the legality of Artificial Intelligence (AI) tools that replicate celebrity personalities without their consent.

The **Kerala High Court** has remarked that having one day a week without vehicles could be a good idea, but suggested that Wednesday might not be the ideal day due to it being a working day. The court encouraged proposing solutions for those who might be affected by such a move, emphasizing that the goal is not to confine people to their homes, but to find practical alternatives. The Court was considering PIL challenging the 'No Vehicle Wednesday' order recently passed by the Lakshadweep Administration.

CONSUMER

The **District Consumer Disputes Redressal Commission-II, South Delhi** has ordered Malaysia Airlines to refund ₹65,802 with interest to a Delhi resident after his relatives' international tickets were cancelled during the Covid-19 pandemic. The panel also imposed costs on MakeMyTrip for deficient service and false assurances.

CONTEMPT

The **Madras High Court** has observed that Tamil Nadu Minister for Minerals and Mines S. Regupathy gave a mischievous political spin to the Thiruparankundram issue by opposing the lighting of the Karthigai Deepam at the Deepathoon, while hearing a plea to implead him in a contempt case.

02.03.2026

02.03.2026

06.03.2026

FAMILY

The **Calcutta High Court** held that contractual marriage recorded on stamp paper is not recognised under Hindu law and cannot form the foundation for prosecution under Sections 494 or 498A of the IPC.

05.03.2026

The **Supreme Court** has directed the husband's employer to deduct a monthly maintenance amount from his salary and deposit it directly into his wife's bank account. This order comes after the husband failed to comply with previous maintenance directives.

MEDIA AND ENTERTAINMENT

06.03.2026

The Karnataka government has announced a ban on social media usage for children under the age of 16, citing concerns about the negative impact of excessive mobile usage on young users' well-being.

SERVICE TAX

04.03.2026

The **Chennai Bench of the Customs, Excise, and Service Tax Appellate Tribunal** (CESTAT) has overturned a service tax demand of more than ₹56 lakh imposed on actor Rajinikanth for leasing a property to a hotel operator.



Notification Updates

Reserve Bank of India

The Reserve Bank of India has issued a notification regarding the **delisting of an entry from the UNSC's ISIL (Da'esh) and Al-Qaida Sanctions List**, following updates to Section 51A of the UAPA, 1967. Regulated entities are advised to ensure compliance with international agreements and updated sanctions lists, and to forward any delisting requests to the Ministry of Home Affairs.

The Reserve Bank of India announced the **withdrawal of INR. 2000 banknotes vide Press Release in May 2023 and since then RBI has been publishing the withdrawal status**. From October 9, 2023, RBI Issue Offices are also accepting ₹2000 banknotes from individuals / entities and also through India Post. As of February 2026, 98.44% of these banknotes have been returned, though **they remain legal tender**.

Securities and Exchange Board of India

In order to promote digital security of units of Mutual Fund investors, in consultation with AMFI, the Securities and Exchange Board of India (SEBI) has decided that a **voluntary debit freeze facility be introduced for Mutual Fund investors across demat and non-demat** (i.e., Statement of Account) folios to ensure that no units shall be debited from such folios till the time they are unlocked.

SEBI has issued updated **guidelines for custodians, focusing on amendments related to net worth, financial services, and responsibilities**. These guidelines specify conditions for segregating activities, outsourcing, vault specifications, and governance structures. Additionally, they address risk management, infrastructure scalability, business continuity, and reporting requirements, all aimed at enhancing compliance and investor protection.

Notification No. :
DOR.AML.REC.415/14.0
6.001/2025-2026,
Dated: 02.03.2026,
MANU/RMIC/0066/2026

Press Release No. :
2025-2026/2204,
Dated: 02.03.2026,
MANU/RPRL/0138/2026

Circular No. :
HO/24/12/12(5)2026-
IMD-SEC-1/I/6373/2026,
Dated: 06.03.2026,
MANU/SMIS/0024/2026

Circular No. :
HO/19/(1)2025-AFD-
FPICELL/I/5928/2026,
Dated: 04.03.2026,
MANU/SMIS/0023/2026

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Circular No.:
HO/19/28/(1)2026-AFD-
SEC3/I/6176/2026,
Dated: 04.03.2026,
MANU/SMIS/0022/2026

Notification No. :
19/2026, Dated
05.03.2026,
MANU/CBDT/0019/2026

Press Information
Bureau,
Dated: 02.03.2026,
MANU/PIBU/0368/2026

Order No. : SO1125(E)
Dated: 02.03.2026,
MANU/INDP/0016/2026

Order No. : SO1129(E),
Dated: 02.03.2026,
MANU/CAFF/0066/2026

The Securities and Exchange Board of India (SEBI) has **revised the reporting requirements** for **Alternative Investment Funds (AIFs)**, mandating an annual comprehensive report and a limited quarterly report to be submitted online. The changes aim to streamline reporting processes and reduce compliance costs, with the first annual report due by May 2026.

Ministry of Finance

The **Income-tax First (Amendment) Rules, 2026**, introduced by the Ministry of Finance, amends the Income-tax Rules, 1962, to include provisions related to central bank digital currencies, specified electronic money products, and relevant crypto-assets. The amendments also address reporting requirements for accounts other than U.S. reportable accounts, including maintaining and reporting self-certification and account types. These changes aim to enhance the regulatory framework for financial institutions and crypto-asset service providers. These will be **effective retrospectively from 1 January 2026**.

Ministry of Electronics & IT

The **India AI Impact Summit 2026** marked a significant milestone with global participation, setting a Guinness World Record for AI responsibility pledges and announcing major AI investment commitments. Key outcomes included the expansion of India's AI infrastructure, strategic global partnerships, and initiatives for responsible AI adoption. The Summit concluded with commitments to harness AI for economic growth, social empowerment, and sustainable development.

Ministry of Commerce and Industry

The Central Government has issued an amendment to the **Furniture (Quality Control) Order, 2025**, under the Bureau of Indian Standards Act, 2016. The amendment specifies exemptions for certain imports based on shipment and purchase order dates relative to the order's implementation.

Ministry of Consumer Affairs, Food and Public Distribution

The Central Government has issued an **amendment to the Hallmarking of Gold Jewellery and Gold Artefacts Order, 2020**, under the Bureau of Indian Standards Act, 2016. The amendment includes a revised annexure listing various districts across multiple states and union territories where the order is applicable.

Press Information
Bureau,

Dated: 02.03.2026,
MANU/PIBU/0368/2026

Press Information
Bureau,

Dated:03.03.3026,
MANU/PIBU/0373/2026

Press Information
Bureau,

Dated:03.03.3026,
MANU/PIBU/0373/2026

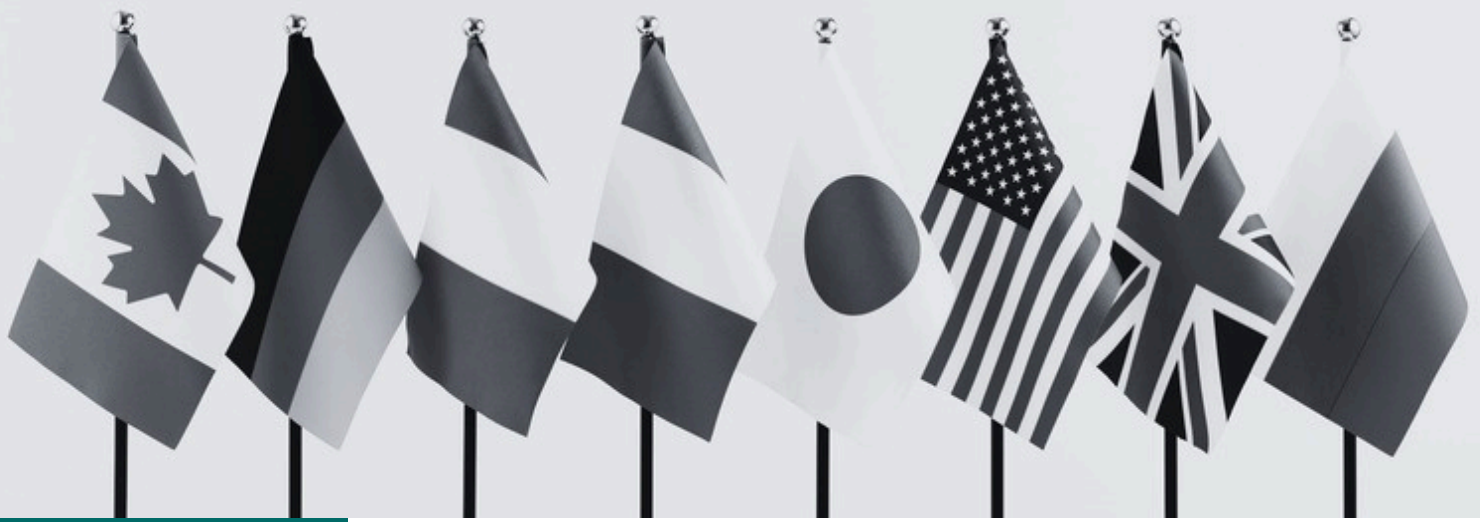
Ministry of Minority Affairs

The Ministry of Minority Affairs has highlighted the progress in **waqf property** documentation under the **UMEED framework**, with significant cooperation from State Waqf Boards. As of March 2026, over 6 lakh properties have been initiated on the UMEED Portal, with a substantial number validated and some rejected after verification.

PIB Headquarters

World Wildlife Day 2026 focuses on the theme "**Medicinal and Aromatic Plants: Conserving Health, Heritage and Livelihoods,**" emphasizing the significance of plant resources for health and livelihoods. India, a biodiversity-rich country, plays a crucial role in conserving medicinal plants through various initiatives and schemes, supporting both traditional and modern medicine. The conservation efforts aim to protect biodiversity, support local communities, and ensure sustainable use of medicinal plants.

India is rapidly advancing as a global AI leader, with **significant growth in AI-powered startups and enterprises**. The government is implementing initiatives to **integrate AI into education**, from school curricula to higher education, and is focusing on skilling the workforce to meet the increasing demand for AI professionals. These efforts aim to democratize technology access and position India as an inclusive global AI leader.



International Updates

AUSTRALIA

Competition & Antitrust

New merger control regime in Australia creates mandatory notification obligations for acquisitions

Australia introduced a new **mandatory merger control framework** that came into effect on 1 January 2026 under the **Treasury Laws Amendment (Mergers and Acquisitions Reform) Act 2024**, which amended the **Competition and Consumer Act 2010 (Commonwealth)**. The regime requires parties to notify the **Australian Competition and Consumer Commission (ACCC)** if certain transaction thresholds are met. Importantly, the system is **suspensory**, meaning a transaction cannot be completed until regulatory clearance is obtained. The law applies even to transactions that may not raise obvious competition concerns. Failure to notify when required can result in the transaction being **declared void**. For insolvency practitioners and lenders, the regime may extend deal timelines because the notification process can take significant time. It also requires detailed **due diligence on potential bidders**, which may reduce the number of eligible buyers in distressed sale situations.

Insurance

Australian financial complaints authority revises response guide for insurance claim delay disputes

The **Australian Financial Complaints Authority (AFCA)** has updated its response guide dealing with complaints about delays in **general insurance claims**. The revised document forms part of AFCA's series of **External Dispute Resolution response guides**, which outline how financial institutions must respond when a complaint proceeds beyond internal dispute resolution. The updated guidance places stronger emphasis on **timely claim handling**, proper **communication with policyholders**, and maintaining comprehensive **claim documentation records**. Insurers are now expected to provide a clear **complaint summary**, including identification details such as the complainant name, the company reference number, and the AFCA reference number. The guide also stresses the importance of providing a detailed **policy summary** describing the policy terms, insured property, and applicable excess. These changes aim to help AFCA resolve delay complaints more efficiently and ensure insurers demonstrate **transparent claim management practices**.

Trademark

Australian federal court decisions highlight importance of registered trade marks in injunction disputes

The **Federal Court of Australia** recently considered two applications for **interlocutory injunctions** in trade mark and passing off disputes in **Prezzee Pty Ltd v Epay Australia Pty Ltd [2025] Federal Court of Australia 1662** and **Lindrum v T and P Lindrum Pty Ltd [2025] Federal Court of Australia 1644**. In the first case, the court granted an injunction to protect the **PREZZEE registered trade marks**, preventing the use of similar branding on gift card products. In contrast, the court refused relief in the Lindrum dispute. The judgments demonstrate that owning a **registered trade mark** provides a major advantage when seeking urgent court protection. The court also stressed that applicants must present **clear evidence of likely commercial harm** before stopping a product launch or forcing a rebrand. Additionally, the decisions highlight that **delay in filing an injunction application** can seriously undermine the chances of obtaining urgent relief.

Banking

Federal court clarifies repeal requirements for first nations financial administration laws

CANADA

In **Louie v Lower Kootenay First Nation, 2026 Federal Court 39**, the **Federal Court of Canada** examined the enforceability of financial administration laws adopted under the **First Nations Fiscal Management Act, Statutes of Canada 2005 Chapter 9**. The case involved two financial administration laws adopted by the **Lower Kootenay Indian Band** in 2012 and 2014. A community member sought judicial review alleging that the band had failed to comply with transparency and accountability obligations under the earlier law. The court concluded that the 2012 financial administration law had **not been fully repealed** by the later legislation. Importantly, the court also held that approval from the **First Nations Financial Management Board** is required for a valid repeal. The decision reinforces the importance of **financial governance and accountability mechanisms** within Indigenous self government frameworks.

Employment and Labour

Court confirms fiduciary duty breach where employee concealed kickback payments

The **Court of King's Bench of Alberta** delivered its decision in **Cantak Corporation v Haderer, 2026 Alberta King's Bench 93**, involving allegations of bribery and breach of fiduciary duty by a senior employee. The employee had authority over procurement decisions for an oil and gas supply business and allegedly directed purchases to a supplier connected with a personal associate. Payments from the supplier were routed to the employee's **common law partner**, who received more than **3.5 million Canadian dollars** over several years despite having no relevant industry experience. The court granted a **Mareva injunction and statutory attachment order**, finding strong preliminary evidence of a kickback scheme. The ruling confirms that senior employees exercising significant decision making authority may owe **fiduciary duties to their employer**, and that routing payments through a partner does not shield individuals from liability.

Tribunal rules stress caused by employee's own criminal conduct is not compensable

The **Workplace Safety and Insurance Appeals Tribunal of Canada** ruled that stress experienced by an employee after discovery of his own criminal activity does not qualify as a **compensable workplace injury**. The claimant, a correctional officer, sought benefits claiming recurrence of **Post Traumatic Stress Disorder** and chronic mental stress. However, evidence showed that the employee had been investigated, convicted, and sentenced to imprisonment for **workplace related narcotics offences**. The tribunal found that the employee's psychological distress resulted from the discovery of his misconduct rather than workplace conditions. It also noted the absence of **medical evidence linking the symptoms to the earlier traumatic event** that had originally triggered the Post Traumatic Stress Disorder claim. Consequently, the appeal for benefits was dismissed.

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Arbitration and Alternative Dispute Resolution

Hong Kong International Arbitration Centre records significant growth in arbitration activity in 2025

Banking

Bank Indonesia introduces comprehensive payment system regulation to modernise digital transactions

Mergers and Acquisitions

Japan reviews foreign investment screening framework under the Foreign Exchange and Foreign Trade Act

HONG KONG

The **Hong Kong International Arbitration Centre (HKIAC)** released its annual statistics for 2025, reporting a **record caseload and rising dispute values**. During the year, the centre registered **582 new matters**, including **388 arbitration cases**, nine mediation proceedings, and 185 domain name disputes. The number of arbitration filings represents a **ten per cent increase** compared with 2024. The total amount in dispute across arbitrations reached **Hong Kong Dollar 126.2 billion**, reflecting a strong rise in the value of cross border disputes handled by the centre. The data also shows diversification in the types of disputes, with **corporate and shareholder disputes, maritime disputes, and sale of goods conflicts** forming major categories. Notably, disputes involving **cryptocurrency and blockchain technologies** increased significantly, indicating the arbitration centre's growing role in resolving disputes arising from emerging digital sectors.

INDONESIA

Bank Indonesia has issued **Bank Indonesia Regulation Number 10 of 2025**, creating a unified framework governing the national payment system industry. The regulation consolidates multiple earlier regulations that previously governed payment service providers, infrastructure operators, and national payment standards. This reform responds to the rapid expansion of **digital payment transactions** and aims to reduce regulatory fragmentation. The new framework introduces an evaluation model called **Transaction, Interconnection, Competence, Risk Management and Information Technology Infrastructure (TIKMI)** to assess payment system providers. It also simplifies the classification of entities into **Payment Service Providers** and **Payment Infrastructure Providers**. The regulation introduces stronger **risk management requirements** and higher **capital adequacy standards** to improve stability in the payment ecosystem. These changes will take effect on **31 March 2026** and are expected to reshape the regulation of Indonesia's growing digital payments sector.

JAPAN

A government subcommittee in Japan released a report proposing reforms to the **Inward Direct Investment Screening System** under the **Foreign Exchange and Foreign Trade Act**. The review follows amendments introduced in 2019, which significantly expanded the requirement for **prior notification filings** by foreign investors acquiring shares in sensitive sectors. The new report recommends adopting a more **risk based screening approach** that balances economic growth with national security concerns. One proposal is to remove the requirement for prior notification when foreign investors consent to the **reappointment of company directors**, which currently generates a large number of filings. The reform seeks to reduce administrative burdens while maintaining scrutiny over investments that could affect **national security or critical infrastructure**. If implemented, the changes could simplify the investment approval process for foreign investors entering the Japanese market.

Banking

Malaysia raises minimum capital requirement for credit reporting agencies

Mergers & Acquisitions

Government issues new directive guiding overseas investment approvals

Trademark

Intellectual property office updates conflicting class table following new classification rules

MALAYSIA

Malaysia has increased the minimum **paid up share capital requirement** for companies operating as credit reporting agencies. Under the **Credit Reporting Agencies (Minimum Amount of Paid Up Capital) Order 2026**, the required capital has been raised from **Ringgit Malaysia 1.0 million to Ringgit Malaysia 5.0 million**. The order came into effect on **1 March 2026** and was issued under the authority of the **Credit Reporting Agencies Act 2010**. Existing agencies whose capital falls below the new threshold must increase their paid up capital to the required level by **1 January 2029**. The reform is intended to strengthen the financial stability and operational capacity of credit reporting institutions. The change also led to amendments in the **Credit Reporting Agencies (Registration) Regulations 2014**, particularly regarding documentation required during registration and renewal applications.

NEW ZEALAND

The Government of New Zealand has issued a new **Ministerial Directive Letter** guiding how the **Overseas Investment Office (OIO)** will administer the **Overseas Investment Act** beginning 6 March 2026. The directive introduces a more **pro investment and risk based approach** to foreign investment screening. Transactions that are considered low risk to the national interest are expected to receive **faster and more cost efficient approvals**. At the same time, the government has indicated that deals affecting **national security, public order, or strategic interests** will face stricter scrutiny. The directive forms part of the government's broader **Going for Growth economic policy**, which emphasises attracting foreign capital to improve productivity. It instructs the Overseas Investment Office to avoid imposing unnecessary compliance burdens while focusing regulatory attention on genuinely high risk transactions.

The **Intellectual Property Office of New Zealand (IPONZ)** has revised its **Conflicting Goods and Services List** and **Conflicting Class Table** after adopting the **thirteenth edition of the Nice Classification**, effective from 1 January 2026. The updated guidance suggests a broader interpretation of similarity between goods and services across different trade mark classes. Increased cross class relationships have been identified in industries such as **chemicals, cosmetics, pharmaceuticals, and technology related services**. The revised table also reflects modern commercial practices where goods are closely linked with **retail, installation, and entertainment services**. However, the underlying legal framework remains unchanged. Under **Section 25 of the Trade Marks Act 2002**, the assessment of infringement still depends on whether the marks are similar, whether the goods or services are similar, and whether there is a **likelihood of consumer confusion**.

Capital Market

Securities and Exchange Commission introduces revised minimum public ownership rules for initial public offerings

Commercial Litigation

English High Court clarifies legal effect of letters of credit in international commodity trade

Shipping and Maritime

Court of appeal clarifies misdelivery claims involving cargo released without bills of lading

PHILIPPINES

The **Securities and Exchange Commission of the Philippines** has issued **Memorandum Circular Number 11, Series of 2026**, introducing a new framework for **minimum public ownership requirements** in initial public offerings. The rules establish a **tiered public float structure** based on the expected market capitalization of a company at the time of listing. Smaller companies with a market value below **Philippine Peso 500 million** must maintain at least **33 per cent public ownership**, while larger companies may have lower percentages subject to minimum offering sizes. Companies with a market capitalization exceeding **Philippine Peso 50 billion** are required to maintain at least **15 per cent public ownership**. In exceptional cases where companies exceed **Philippine Peso 200 billion**, a lower float may be approved provided market liquidity and investor protection are maintained. The reform aims to support **capital market development while ensuring adequate public participation in listed companies**.

SINGAPORE

In **Moeve Trading Sociedad Anonima Unipersonal v Mael Trading FZ Limited Liability Company [2026] England and Wales High Court 17 (Commercial Court)**, the court clarified the legal consequences of using **documentary letters of credit** in commodity sale contracts. The court held that the buyer's obligation to open a letter of credit generally operates as **conditional payment rather than absolute payment**, unless the contract explicitly states otherwise. This means that if the seller cannot obtain payment from the issuing bank, the buyer may still remain liable under the underlying contract. The dispute arose from a contract for the sale of **gasoline and gas oil**, where the buyer opened letters of credit through a bank in favour of the seller. The judgment provides important guidance for parties involved in **international trade financing arrangements** and highlights the importance of carefully drafting contractual payment clauses.

In **Valency International Private Limited v JSW International Tradecorp Private Limited [2026] Singapore Court of Appeal 1**, the court addressed whether email instructions authorising cargo release could constitute **conversion or wrongful delivery of goods**. The dispute involved a shipment of **steam coal transported from South Africa to India**, which was discharged without presentation of the original bills of lading. The court held that email release instructions issued by cargo sellers or carriers do not automatically amount to conversion unless the claimant can demonstrate a **legal right to immediate possession of the cargo**. The case also emphasised that financiers providing trade finance must prove they held such possessory rights at the relevant time in order to bring a conversion claim. The decision clarifies the legal requirements for **misdelivery claims in maritime trade disputes**.

Company & Commercial

Thailand tightens verification rules for company registered office addresses

Arbitration and Alternative Dispute Resolution

Department of Labor issues revised procedural framework for voluntary arbitration in labour disputes

Capital Market

United States Securities and Exchange Commission removes foreign issuer exemption from insider reporting rules

THAILAND

Thailand's **Department of Business Development** has introduced stricter rules governing the **registered office addresses of companies and partnerships**. The measure aims to improve corporate transparency and prevent the misuse of company structures through **shell companies or nominee arrangements**. Under the new administrative instruction, authorities may request additional verification when companies register addresses located in **shared or serviced office spaces**. Registrars are empowered to inspect premises and require documentation confirming that the address is genuinely suitable for conducting the declared business activities. If the location appears inconsistent with the company's operations, the registrar may **reject the registration or require corrective action**. The reform is designed to ensure that companies maintain **verifiable and operational business addresses**.

USA

The **Department of Labor and Employment** issued **Department Order Number 255, Series of 2025**, revising the procedures governing **voluntary arbitration of labour disputes** under the **Labor Code**. The updated guidelines expand the ways in which jurisdiction may be established before a voluntary arbitrator. Previously, disputes were typically submitted through a **Notice to Arbitrate**, but the new rules allow jurisdiction to arise through a **Submission Agreement**, a **Notice of Selection**, or other recognised mechanisms under collective bargaining agreements. The framework also introduces measures supporting the **digitalisation of arbitration proceedings** and allows for **walk in settlement opportunities** to resolve disputes before full hearings occur. These changes aim to streamline arbitration processes and improve access to dispute resolution for labour management conflicts.

The **United States Securities and Exchange Commission** has implemented amendments reflecting the **Holding Foreign Insiders Accountable Act**, which removed the exemption previously granted to **foreign private issuers** from insider reporting obligations under **Section 16(a) of the Securities Exchange Act of 1934**. Beginning **18 March 2026**, directors and certain officers of foreign private issuers must report their ownership and transactions in company securities using **Forms 3, 4 and 5**. The amendments modify **Rule 3a12-3(b)** and **Rule 16a-2** to align the regulations with the new legislation. While the exemption from the short swing profit rule under **Section 16(b)** and the short selling prohibition under **Section 16(c)** remains, the new reporting requirement significantly increases **transparency in insider trading disclosures for foreign listed companies**.



AI in Use

Asking questions from documents sounds simple... until you need to analyze multiple files and actually compare the information inside them.

Most people end up doing this manually.

- ✗ Reading long documents again and again
- ✗ Switching between multiple files to compare points
- ✗ Missing small but important differences
- ✗ Spending too much time searching for answers

How Manuworks makes it easier

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Choose a file or drag and drop your documents.

Ask Your Question

Type your query and let the AI scan the documents.

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No jumping between files.

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